

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 222 OF 2017 &**  
**IA NO. 449 OF 2017**

**Dated: 28<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Kerala State Electricity Regulatory Commission &amp; Anrrrrrr.</b>		<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. M.P.Vinod  
Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. P V Dinesh  
Ms. Arushi Singh for R-2

**ORDER**

Learned counsel for the appellant seeks a week's more time to file rejoinder. He may take steps to file the same on or before 05.06.2018 after serving copy on the other side.

List the matter on **25.07.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*